

की बिनाबक प्रत्यक्ष याचक : वहाँ के पुलिस अधिकारी कहते हैं हम तो मोरारजी बार्ई को नहीं जानते हैं, हम तो चौधरी बरब सिंह को नहीं जानते हैं।

**PROF. DILIP CHAKRAVARTY:** The person who offered them tea was actually forced by the police to submit a complaint, under coercion, against his guests. Is it not an offence to lodge a statement which is not based on facts? What steps have been taken or proposed to be taken against such false complaint? Did the guests snatch their cups of tea offered by the host? Is it a punishable offence? One more question.

**MR. SPEAKER:** No further question. I am not allowing; there will be no recording. This is not a cross-examination. Only one question is allowed under the rules; I have allowed three questions.

**PROF. DILIP CHAKRAVARTY:** I want to add one more thing.

**MR. SPEAKER:** You may want to add many more things but nothing will go on record; I am not allowing. The hon. Minister.

**SHRI H. M. PATÉL:** I should like to refer to two points. When I say that I am placing the facts before this House, I said also, facts as reported to me by the state government. Therefore, that is clear. So far as other points are concerned, again I reported whatever was communicated by the State government. As regards other questions, question underlying this incident, I have already said that we will go into them and

make a thorough enquiry; we will ask the state government to do this. To the extent tribal welfare is concerned—tribals are involved in this matter; adivasi interests are involved—we will also go into it, either directly or through a commission.

#### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

##### TWENTY-SIXTH AND TWENTY-SEVENTH REPORTS

**SHRI SURAJ BHAN (Aimbala):** I beg to present the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (1978-79):—

(1) Twenty-sixth Report on Action taken by Government on the recommendations contained in the Twentieth Report of the Committee on the Ministry of Information and Broadcasting—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in All India Radio.

(2) Twenty-seventh Report on Action taken by Government on the recommendations contained in the Eleventh Report of the Committee on the Ministry of Home Affairs—Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in the Delhi Electric Supply Undertaking.